

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 147 OF 2017 &
IA NO. 1035 of 2017**

Dated: 10th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Power Grid Corporation of India Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg
Ms. Rhea Lurthra
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Arushi Singh
Mr. P.V. Dinesh for R-4

Mr. S. Vallinayagam for R-5

ORDER

On instructions, learned counsel for the Appellant states that the Appellant wants to withdraw this appeal with the liberty to file review petition before the Central Commission.

Mr. Vallinayagam, learned counsel for Respondent No. 5 has strenuously opposed the said prayer of granting liberty to the Appellant to file review petition before the Central Commission.

In the circumstances, we permit the Appellant to withdraw this appeal. Accordingly, the appeal is disposed of as withdrawn. It is open to the Appellant to take appropriate steps as available to it in law.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member